

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) Diary No. 32802/2025

[Arising out of impugned final judgment and order dated 26-09-2022 in LPA No. 85/2019 passed by the High Court of Judicature at Patna]

THE STATE OF BIHAR

Petitioner(s)

VERSUS

NARENDRA KUMAR SINGH & ORS.

Respondent(s)

IA No. 176772/2025 - CONDONATION OF DELAY IN FILING, IA No. 176774/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

WITH

Diary No(s). 31625/2025 (XVI)

IA No. 179245/2025 - CONDONATION OF DELAY IN FILING, IA No. 179249/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS AND IA No. 179247/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Diary No(s). 32819/2025 (XVI)

IA No. 179756/2025 - CONDONATION OF DELAY IN FILING

IA No. 179760/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 179757/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 04-08-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Samir Ali Khan, AOR
Mr. Pranjal Sharma, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

Issue notice and tag with SLP (C) Nos. 29618-29619/2024, titled "*The State of Bihar & Ors. vs. Akhilanand Singh & Ors.*" and other connected matters.

Notice shall be served by all modes, including *dasti*.

(BABITA PANDEY)
AR-CUM-PS

(PREETI SAXENA)
COURT MASTER (NSH)